

3

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**ORIGINAL APPLICATION NO. 359 OF 2013**  
**CUTTACK, THIS THE 22<sup>nd</sup> DAY OF JUNE, 2013**

**CORAM**  
**HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)**  
**HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)**

.....  
Ghana Das,  
Aged about 77 years,  
Son of Late Sana Das,  
RetiredMae of PWI/JJKR/S.E.Railway (now E.Co.Rly.),  
Vill. Jagadih, P.O.- Kumbhiragadia,  
Dist-Jajpur, Odisha.

.....Applicant

Advocate(s) ..... M/s. N.R.Routray, Smt. J. Pradhan, T.K.Choudhury, S.K.Mohanty.

**VERSUS**

Union of India represented through

1. The General Manager,  
East Coast Railway, E.Co.R.Sadan,  
Chandrasekharpur,  
Bhubaneswar, Dist.-Khurda.
2. Financial Advisor and Chief Accounts Officer (Pension)/  
East Coast Railway, E.Co.R. Sadan,  
Chandrasekharpur,  
Bhubaneswar, Dist.-Khurda.
3. Senior Divisional Personnel Officer/  
East Coast Railway, Khurda Road Division,  
At/PO-Jatni, Dist.-Khurda.
4. Senior Divisional Financial Manager/  
East Coast Railway, Khurda Road Division,  
At/PO-Jatni, Dist.-Khurda.
5. Branch Manager, State Bank of India,  
Jajpur Road Branch,  
At/PO-Jajpur Road, Dist.- Jajpur.

..... Respondents

Advocate(s)..... Mr. T.Rath.

**O R D E R (ORAL)**

**MR. A.K.PATNAIK, MEMBER (JUDL.):**

Heard Mr. N.R.Routray, Ld. Counsel for the applicant, and Mr. T.Rath, Ld. Standing Counsel appearing for the Railways, on whom a copy of this O.A. has already been served.

*(Signature)*

2. Applicant has filed this instant O.A. for a direction to the Respondents for payment of differential arrear pension. Mr. Routray, Ld. Counsel for the applicant, submitted that the applicant has retired as a Mate and PPO No. 07020025896 was issued in his favour. Subsequently, vide Order No. E.Co.R/Khurda Raod/PEN/Pre-2006/07020025896, the applicant found that his pension has been revised and after receipt of such order dated 05.03.2012, the applicant approached the Manager, State Bank of India, Jajpur Road having SB Account No. 1101875786 for payment of differential arrear pension. The contention of Mr. Routray is that till date the Branch Manager has not considered the request of the applicant and no payment has been made so far as differential arrear on the pension is concerned. We find that ventilating his grievance the applicant has already made representation to the Financial Advisor & Chief Accounts Officer (Pension) (Respondent No.2) vide his representation dated 23.10.2012 with copy to Respondent No.3 as well as Respondent No.5 but till date no action has been taken either by the Railway authorities or by the State Bank of India.

3. Mr. T. Rath, Ld. Standing Counsel for the Railways, submitted that after issuance of the PPO it is the responsibility of the concerned Bank for payment of the arrear pension and, therefore, there are no latches on the part of the Railway administration for non-payment of any arrear dues as claimed by the applicant. In this context, Mr. Routray, submitted that the applicant will be satisfied if a direction can be issued for consideration of the representation under Annexure-A/3 dated 23.10.2012 so that Respondent No.2 can take up the issue with the concerned Bank.

4. Taking into account the aforesaid submission of the Ld. Counsels appearing for both the sides, without entering into the merits of



this case, we dispose of this O.A. at the stage of admission itself by directing Respondent No.2 to consider the representation made by the applicant on 23.10.2012, if not yet considered, and take the appropriate steps/issue necessary instruction to the concerned Bank for release of the differential arrear pension as mention in the revised PPO as well as in the order.

5. With the aforesaid order and direction, the O.A. stands disposed of at the stage of admission itself.

6. As prayed for by Mr. Routray, Ld. Counsel for the applicant, copy of this order along with paper book be sent to Respondent Nos. 2, 3 and 5 at the cost of the applicant. He undertakes to file the postal requisites by 25.06.2013.

  
MEMBER (Admn.)

  
MEMBER (Judl.)

RK